

SECTION XVI

LISTED On:19.04.2017
COURT No.: 12
ITEM No. :

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos.2703, 2704, 2705, 2706-15, 2716-56, 2757, 2758-59, 2760-66, 2767-69, 2770, 2771-73, 2774, 2775, 2776-82, 2783, 2784, 2785, 2786, 2787, 2788-89, 2790, 2791, 2792, 2793 and 2794 of 2017.

WITH

INTERLOCUTORY APPLICATION No.1 in C.A No. 2704 of 2017
(Application for impleadment)

WITH

INTERLOCUTORY APPLICATION Nos.40, 42, 44, 46, 48, 50, 52, 54, 57, 58, 59, 60, 61, 63, 65, 66, 67, 69, 71, 72, 93, 96, 98, 101, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 119, 120, 121, 123, 125, 127, 128, 129, 132, 133, 134, 137, 139, 141, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 170, 172, 173, 175, 183, 187, 188, 189, 190, 192, 194, 199, 202, 204, 207, 207A, 210, 212, 215, 218, 220, 222, 225, 227, 229, 230, 232, 235, 239, 241, 243, 245, 249, 250, 251, 252, 253, 255, 258, 261, 263, 265, 267, 269, 272, 275, 278, 281, 284, 287, 290, 292, 293, 295, 298, 300, 302, 304, 310, 312, 314, 316, 318, 320, 323, 325, 328, 333, 336, 337, 339, 341, 344, 346, 350, 352, 356, 359, 364, 367, 371, 373, 376, 380, 384, 388, 391, 392, 392A, 393, 394, 395, 396, 401, 403, 405, 407, 409, 411, 420, 431, 435, 437, 441, 447, 451, 453, 455, 459, 460, 461, 463, 464, 467, 475, 476, 477 and 497 in C.A No.2703/2017.

(Applications for Objections filed by the Counsels)

WITH

INTERLOCUTORY APPLICATION Nos. 33, 34, 36, 37, 38, 39, 68, 73, 76, 78, 80, 83, 85, 88, 90, 94, 95, 97, 99, 100, 102, 115, 117, 122, 124, 126, 131, 168, 177, 180, 186, 297, 348, 362, 366, 370, 372, 375, 379, 383, 387, 397, 413, 416, 423, 424, 429, 440, 444, 449 and 469 in C.A No.2703/2017.

(Applications for impleadment filed by counsels)

WITH

INTERLOCUTORY APPLICATION Nos. 56, 74, 77, 79, 81, 86, 89, 91, 116, 118, 135, 138, 140, 143, 145, 147, 149, 169, 178, 181, 197, 247, 306, 308, 331, 363, 390, 398, 399, 414, 417, 430, 457 and 496 in in C.A No.2703/2017.

(Applications for direction filed by counsels)

WITH

INTERLOCUTORY APPLICATION Nos. 35, 41, 43, 45, 47, 49, 51, 53, 55, 62, 64, 70, 75, 82, 84, 87, 92, 171, 179, 184, 195, 200, 205, 208, 213, 216, 233, 256, 260, 264, 270, 273, 276, 279, 282, 285, 288, 322, 326, 329, 335, 343, 358, 361, 369, 377, 381, 386, 389, 418, 419, 421, 425, 439, 442, 445, 465, 471, 473 and 487 in C.A No.2703/2017.

(Applications for exemption from filing Official Translation filed by counsels)

WITH

INTERLOCUTORY APPLICATION Nos. 174, 176, 182, 191, 193, 196, 198, 201, 203, 206, 209, 211, 214, 217, 219, 221, 224, 226, 228, 231, 234, 236, 238, 240, 242, 244, 246, 248, 254, 257, 259, 262, 266, 268, 271, 274, 277, 280, 283, 286, 289, 291, 294, 296, 299, 301, 303, 305, 307, 309, 311, 313, 315, 317, 319, 321, 324, 327, 330, 332, 334, 338, 340, 342, 345, 347, 351, 353, 355, 357, 360, 365, 368, 374, 378, 382, 385, 400, 402, 404, 406, 408, 410, 412, 415, 422, 426, 432, 436, 438, 443, 446, 448, 450, 454, 456, 462, 465, 468, 474, 489, 491, 493 and 495 in C.A No.2703/2017.

(Applications for Condonation of delay in filing application for objections filed by counsels)

WITH

INTERLOCUTORY APPLICATION Nos. 130, 136, 142, 144, 146, 148, 185, 233, 237, 354 and 433 in in C.A No.2703/2017.

(Applications for intervention and application for rectification of order passed earlier filed by counsels)

WITH

INTERLOCUTORY APPLICATION Nos. 434, 452, 458, 466, 470, 472, 478, 479, 480, 481, 482, 483, 484, 485 and 498 in C.A No.2703/2017.

(Applications for permission to file additional documents)

WITH

INTERLOCUTORY APPLICATION Nos.172-212, 213-253 and 254-294 in C.A Nos.2716-56/2017.

(Applications for direction and applications for stay filed by Mr. Debasis Misra)

WITH

INTERLOCUTORY APPLICATION Nos.377-383 and 384-390 in C.A Nos.2716-56/2017.

(Applications for objection and application for condonation of delay filed by Mr. Kailash Prashad Pandey)

WITH

INTERLOCUTORY APPLICATION Nos.391-430 and 431-470 in C.A Nos.2716-56/2017.

(Applications for Direction and application for condonation of delay filed by Mr. Debasis Misra)

WITH

INTERLOCUTORY APPLICATION Nos. 6 & 7 in C.A No. 2757/2017.

(Application for stay & seeking exemption from filing official translation filed by Mr. Manish Kumar Saran)

WITH

**INTERLOCOUTRY APPLICATION Nos.11-12 & 13-14 in C.A
Nos.2758-59/2017.**

(Application for stay & seeking exemption from filing official translation filed by Mr. Manish Kumar Saran, Advocate)

WITH

**INTERLOCOUTRY APPLICATION Nos.15-16 & 17-18 in C.A
Nos.2758-59/2017.**

(Application for objection and application for condonation of delay by Mr. Anshuman Ashok, Advocate)

WITH

**INTERLOCOUTRY APPLICATION Nos.61-67 & 68-74 in C.A
Nos.2760-66/2017.**

(Application for stay & seeking exemption from filing official translation filed by Mr. Manish Kumar Saran)

WITH

**INTERLOCOUTRY APPLICATION Nos.75-80 & 81-86 in C.A
Nos.2760-66/2017.**

(Application for directions and application for exemption from filing official translation filed by Mr. Mohit Kumar Shah)

WITH

**INTERLOCOUTRY APPLICATION Nos.19-21 & 22-24 in C.A
Nos.2767-69/2017.**

(Application for stay & seeking exemption from filing official translation filed by Mr. Manish Kumar Saran)

WITH

**INTERLOCOUTRY APPLICATION Nos.25-27 & 28-30 in C.A
Nos.2767-69/2017.**

(Application for impleadment & application for directions filed by Mr. Manish Kumar Saran)

WITH

**INTERLOCOUTRY APPLICATION Nos.31-33 & 34-36 in C.A
Nos.2767-69/2017.**

(Application for directions and application for seeking permission to file additional documents filed by Mr. Manish Kumar Saran)

WITH

**INTERLOCOUTRY APPLICATION Nos.112-121 & 122-131 in C.A
Nos.2706-15/2017.**

(Application for stay & exemption from filing official translation filed by Mr. Neeraj Shekhar)

WITH

INTERLOCOUTRY APPLICATION Nos.132 & 133 in C.A No. 2706/2017.

(Application for direction & exemption from filing official translation filed by Mr. Mohit Kumar Shah)

WITH

**INTERLOCOUTRY APPLICATION Nos.134-135 & 136-137 in C.A
Nos.2707-08/2017.**

(Application for Objection & application for condonation of
delay by Mr. Kailash Kumar Pandey)

WITH

**INTERLOCOUTRY APPLICATION Nos.138-147 & 148-157 in C.A
Nos.2707-08/2017.**

(Application for impleadment & application for condonation of
delay filed by Mr. B.K Srivastava, Advocate)

WITH

**INTERLOCOUTRY APPLICATION Nos.158-167, 168-177 & 178-187 in C.A
Nos.2706-15/2017.**

(Application for impleadment, application for objection &
application for c/d filed by Mr. B.K Srivastava, Advocate)

WITH

INTERLOCOUTRY APPLICATION Nos.188 & 189 in C.A No.2706/2017.

(Application for direction & application for condonation of
delay filed by Mr. Vipin Kr. Jha, Advocate)

WITH

**INTERLOCOUTRY APPLICATION Nos.15-16 and 17-18 in C.A
Nos.2758-59/2017.**

(Applications for permission to file objections and condonation
of delay filed by Mr. Anshuman Ashok, Advocate)

WITH

INTERLOCOUTRY APPLICATION Nos.16 & 17 in C.A Nos.2771/2017.

(Two Applications for objections filed by Mr. Manish Kr. Saran,
Advocate)

WITH

**INTERLOCOUTRY APPLICATION Nos. 8-14 & 15-21 in C.A
Nos.2776-82/2017.**

(Application for impleadment & direction respectively)

WITH

INTERLOCOUTRY APPLICATION NO.2 in C.A No.2783 and 2785/2017

(Application for direction)

WITH

INTERLOCOUTRY APPLICATION Nos. 2 and 4 in C.A No.2784/2017.

(Applications for directions and discharge of Advocate on record
for the petitioner)

WITH

INTERLOCOUTRY APPLICATION NO.3 in C.A No.2786/2017.

(Application for direction)

AND

INTERLOCOUTRY APPLICATION NO.6 in C.A No.2792/2017.

(Application for direction)

With

INTERLOCUTORY APPLICATION Nos. 4/2017 in C.A. No.2794 of 2017

(Application for exemption from filing O/T by Mr. Prem Sunder
Jha, Advocate)

KRISHNA NAND YADAV AND ORS. ETC. ... Petitioners
Versus
MAGADH UNIVERSITY AND ORS. ETC. ... Respondents

OFFICE-REPORT

The Special Leave Petition above-mentioned alongwith connected matters were listed before the Hon'ble Court on 22.03.2017. When the Court was pleased to pass the following order:

Mr. Vijay Hansaria, learned senior counsel appearing for the State of Jharkhand stated that out of 152 recommendations made by one-man Commission headed by Hon'ble Mr. Justice S.B. Sinha (Retd.), (in short 'the Commission') the State of Jharkhand concedes to give benefit to the 40 candidates. Let the requisite orders be issued with respect to 40 candidates within a period of two weeks from today and State of Jharkhand is also directed to consider the matters sympathetically for other 112 candidates with respect to whom the recommendations have been made by the Commission in its report, within a period of 15 days from today.

Let the chief Secretary of the State of Jharkhand ensure the compliance thereof.

Mr. Joel, learned counsel appearing for the State of Bihar also submits that State is actively considering some part of the report. Let a considered decision be taken with respect to the recommendations made by the Commission headed by Hon'ble Mr. Justice S.B. Sinha (Retd.). Let sympathetic consideration be made and requisite order be passed within a period of fifteen days from today.

Let the Chief Secretary of the States to ensure compliance of the order passed by this Court.

List on 19th April, 2017 at the top of the list.

It is submitted that this is a group of complete matters. As the one man commission (Headed by Hon'ble Mr. Justice S.B. Sinha, a former Judge of this Court) has been appointed in this matter to enquire various issues and report from one man commission in this regard has been received on 22.08.2016 in C.A No.2703/2017 @ SLP (C) No. 12591 of 2010 and report is available in the Court Room for kind perusal of the Hon'ble Court.

It is further submitted that counsel for the State of Bihar has on 28.10.2016 handing over the records of the Hon'ble Justice (Retd) S.B Sinha Commission in 65 boxes alongwith index of the each box. The same is available in the Court Room for kind perusal of the Hon'ble Court.

C.A No. 2703/2017 @ SLP(C) No.12591 of 2010

It submitted Mr. Gopal Prasad, Advocate has on 27.03.2017, 17.04.2017 and 18.04.2017 filed 14 separate replies to objection application on behalf of the State of Jharkhand. Copies of the same are being circulated before the Hon'ble Court.

It is further submitted that Mr. Neeraj Shekhar, Counsel for Appellant has on 12.04.2017, 15.04.2017, 17.04.2017 and 18.04.2017 filed 8 separate applications for permission to file additional documents alongwith additional documents which are registered as I.A Nos. 478, 479, 480, 481, 482, 483, 484 and 485. He has also on 12.04.2017, 15.04.2017 and 17.04.2017 filed 5 separate applications for permission to file objection with condonation of delay and exemption from filing O.T. which are registered as I.A Nos. 486, 488, 490, 492 and 494, 489, 491, 493 495 and 487. He has also on 12.04.2017 filed an application for direction Which is registered as I.A No. 496. Copies of the same are being circulated before the Hon'ble court.

Mr. Anupam Lal Das, Advocate has on 13.04.2017 filed an application for permission to file objection alongwith Vakalatnama which is registered as I.A. No.497 . Copy of the same is circulated before the Hon'ble Court.

Mr. Manish Kumar Saran, Advocate has on 13.04.2017 filed application for permission to file additional documents alongwith additional documents which is registered as I.A No.498. Copy of the same is circulated before the Hon'ble Court.

Service of notice is complete at SLP stage but notice of lodgement of petition of appeal could not be issued to High Court as the counsel has not filed spare copies in any of these matters.

The matters alongwith applications above-mentioned are listed before Hon'ble Court with this Office Report.

Dated this the 18th day of April, 2017.

Assistant Registrar

Copy to:- Mr. Neeraj Shekhar, Advocate
Mr. Debasis Mishra, Advocate
Mr. D.N Gourdhan, Advocate
Mr. Gopal Prasad, Advocate
Mr. L.R. Singh, Advocate
Mr. Amit Kumar, Advocate
Mr. R.P Singh, Advocate
Mr. Manish Kumar Saran, Advocate
Mr. Mohit Kumar Shah, Advocate
Mr. Rajiv Singh, Advocate
Ms. Niranjana Singh, Advocate
Mr. Ambhoj Kumar Sinha, Advocate
Mr. T. Mahipal, Advocate
Mr. A.P Mayee, Advocate
Mr. C.D Singh, Advocate
Mr. Prem Sunder Jha, Advocat
Mr. Chandra Prakash, Advocate
Mr. Sishir Pinaki, Advocate
Mr. Anshuman Ashok, Advocate
Mr. Shekhar Kumar, Advocate
Mr. Himanshu Shekhar, Advocate
Mr. Rupesh Kumar, Advocate
Ms. Manjula Gupta, Advocate
Mr. Anil Kumar Tandel, Advocate
Mr. Anupam Das Lal, Advocate
Mr. Vipin Kumar Jai, Advocate.
Mr. Irshad Ahmad, Advocate.
Mr. Mithlesh Kumar Singh, Advocate
Mr. Rana Ranjit Singh, Advocate
Ms. Namita Choudhary, Advocate.
Mr. Binay Kumar Das, Advocate.
Mr. Nirmal Kumar, Advocate.
Mr. Awanish Kumar, Advocate.
Mr. Kailash Prashad Pandey, Advocate

Mr. Abhay Kumar, Advocate
Mr. Abhishekh Chaudhary, Advocate
Mr. Abhishekh Vikas, Advocate
Mr. Amit Kumar, Advocate
Mr. A.N Suryawanshi, Advocate
Mr. Anil Kumar, Advocate
Mr. Anil Kumar Jha, Advocate
Ms. Ashwarya Sinha, Advocate
Mr. Brajesh Kumar, Advocate
Mr. Braj Kishore Mishra, Advocate
Mr. C.B Prasad, Advocate
Mr. Deepak Anand, Advocate
Mr. Devesh Kumar Tripathi, Advocate
Mr. Mithilesh Kumar Singh, Advocate
Mr. Rajeev Singh, Advocate
Mr. Santosh Mishra, Advocate
Ms. Sunita B. Rao, Advocate
Mr. S.K. Verma, Advocate
Mr. Sumit Kumar, Advocate
Mr. V.K. Sharma, Advocate
Mr. Divya Roy, Advocate
Mr. Rajesh Singh Chauhan, Advocate
Mr. R.K. Sharma, Advocate
Mr. Somanatha Padhan, Advocate
Mr. Gautam Narayan, Advocate
Mr. Vishnu Sharma, Advocate
Mr. Sandeep Kr. Jha, Advocate
Mr. Chandra Bhushan, Advocate
Mr. Rajiv Ranjan Dwivedi, Advocate
Mr. Amit Pawan, Advocate

Assistant Registrar